

Government of Rajasthan for the State Plan Minor Irrigation and Centrally Sponsored Schemes during the last three years is indicated below :—

Year	(Rs. in lakhs)		
	Amount released provisionally for State Plan M.I. Scheme	Centrally Sponsored Schemes	Total
1965-66	239.16	1.90	241.06
1966-67	437.96	3.09	441.05
1967-68	193.05	7.15	200.20

(b) A number of factors, apart from minor irrigation facilities, contribute to the additional production and as such it is difficult to calculate precisely the extent to which production increases by the use of any single factor of production. It is, however, broadly estimated that on an average every additional acre of land benefited by minor irrigation schemes contributes about 1/5 tonne of additional production. As a result of minor irrigation works executed during the last three years, the area brought under irrigation is indicated below :—

Year	Area brought under irrigation (in lakh acres)
1965-66	1.15
1966-67	1.86
1967-68	0.98

(c) The Fourth Plan proposals of the State Government involving an outlay of Rs. 11.26 crores for Minor Irrigation envisaged the following targets for different minor irrigation schemes as indicated below :—

S.No.	Name of the Scheme	(in Number) Fourth Plan Targets
1.	Construction of open wells	18,125
2.	Installation of Persian Wheels	2,000
3.	Installation of Pumpsets	36,000
4.	Boring in wells	2,900
5.	Deepening of wells	87,750
6.	Sinking of Private tubewells	475
7.	Construction of State tubewells	100

However, an outlay of Rs. 8.00 crores only has been tentatively approved for the minor irrigation programme in the State during the Fourth Plan. Consequently, there will be a corresponding reduction in the targets originally proposed by the State Governments. As the Fourth Plan of the State Government has not yet been finalised, the revised targets, consequent on the proposed reduced outlay have not been formulated.

Licenses for New Cinema Houses in West Bengal

5299. SHRI JYOTIRMOY BASU : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to State :

(a) the total number of licenses for new Cinema Houses issued by the Governor, during the President's Rule from February, 1968 to February, 1969 in West Bengal ;

(b) whether Government propose to lay a list of persons or firms to whom these licenses have been issued ; and

(c) what was the criteria for issuing such licenses.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) & (b). A statement containing the information is placed on the Table of the House. [*Placed in Library, See No. ET—618/69*].

(c) Cinema licenses in West Bengal are granted under the West Bengal Cinemas (Regulation) Act, 1954 by the District Magistrates and the Commissioner of Police who are the licensing authorities in the districts and Calcutta, respectively.

Family Budget Survey of Industrial Workers

5300. SHRI BENI SHANKER SHARMA :
SHRI RANJIT SINGH :
SHRI D. C. SHARMA :
SHRI HARDAYAL DEVGUN ;
SHRI BAL RAJ MADHOK :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have accepted the recommendation made last year by the Indian Labour Conference that a new family budget survey of industrial workers be made for a fresh price index ;

(b) if so, the steps taken to implement the recommendation ; and

(c) when the said index is likely to be available ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Yes, Sir.

(b) Preliminary work, including a Pilot Survey, is in progress. The main survey is scheduled to be conducted from July, 1969 to June, 1970.

(c) In 1972.

Refund of Excess Charges on Wheat Consignments at Calcutta Port

5301. SHRIMATI JYOTSNA CHANDRA : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 1400 on the 15th November, 1966 regarding shortage in imported Wheat consignments loaded at Calcutta port and state :

(a) whether it is a fact that the excess amount charged from the mills, on the basis of the provisional weight, has not so far been refunded to the mills concerned ;

(b) if so, the reasons for the same ; and

(c) the action Government propose to take to expedite payment to avoid hardship to the mills due to long delays ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The excess amount charged from the mills in Bihar, U. P. and stations in West Bengal and outside Calcutta on the basis of the provisional weight has been refunded upto December 1966. In the case of Mills in Assam refund has been made upto August 1966.

(b) and (c). The question of making refunds for periods after those mentioned under (a) above is under consideration.

Government Influence on Newspapers

5302. SHRI BHOGENDRA JHA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government are aware about the criticism about the criticism about Government's undue influence on the newspapers ;

(b) if so, whether it is proposed to stop giving Government advertisements to newspapers and utilise the Gazette of India, State Gazettes, etc. for Government advertisements to avoid newspapers dependence upon Government ; and

(c) if not the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) Government are not aware of any such criticism.

(b) Does not arise.

(c) The scope and readership of the Gazettes published by the Central as well as State Governments being limited, it is not possible to cover the desired wider readership without using newspapers for Government advertisements.

अलीगढ़ में रेडियों प्रसारण केन्द्र के लिए भूमि का अर्जन

5303. श्री शिव कुमार शास्त्री : क्या सूचना तथा प्रसारण और संगार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अलीगढ़ जिले के कुछ ग्रामों की भूमि वहाँ पर रेडियों प्रसारण केन्द्र स्थापित करने के लिए अर्जित की गई है,

(ख) क्या यह भी सच है कि यद्यपि भूमि के अर्जन को तीन वर्ष हो चुके हैं, तथापि भूमि के मालिकों को अभी तक कोई प्रतिकर नहीं गया है;